NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1132/(MAH)/2017 M.A. No. 27/2018

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.01.2018

NAME OF THE PARTIES:

7. Mr. Arnav Mohanty

ills MIS Wadia Ghandy & co.

for SIGOM Lid.

Rashid Ismail Tharadra

V/s.

Raj Oils Mills Ltd.

SECTION OF THE COMPANIES ACT: 1 & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE 1. AMI JAIN, ADV FOR RES. PROF 2. CN KUMA i b Himming Desi for Intervalor Meel Cot Praying John 3: Kind sheeth i) 5 mls 102-12 keygx Associal Abscala for Interventing Rashe Them 4. Adv. Rashid Boatwalla alw Adv. Suchitra Valjee Parli alw Adv. Rashi Agarwal ilby Marilal Kher Ambalal & Co. Appearing on behalf of intervenous for Edelwies Asset Reconstruction Ltd. 5 My vinay Deshpande also Meenalshi Mhapankar Vb. V. Deshpande & co appearing don SYC Co-op Bank , cicditer. Advocati 6. Ms. Khushboo Shah Ragiani ilb 1cm Resolution MDP & Partners Applicant

ORDER

MA 27/2018 IN CP 1132/I & BC/NCLT/MAH/MB/2017

- The Learned Representatives from both the sides are present.
- The Learned Representatives of the Interveners are also present.
- At the outset, an Application of MA No. 27 mentioned; seeking permission to withdraw. Withdrawal is permitted.
- In place of said application another M.A. 35, for approval of the Resolution Plan is submitted. To be considered on the next date of hearing. An independent Director has filed an Affidavit and additional Affidavit directed to be circulated to the other side. To be heard and decided on the next date of hearing. One of the Financial Creditors seeking time to file reply. Directed to file on or before 02.02.2018. To be circulated to the concerned parties. The Learned Representative of the Resolution Applicants has made a statement at Bar that about Rs. 6 crores on directions of the IRP has been deposited. Seeking immediate hearing of the case. As a consequence to decide the approval of the Resolution Plan, matter is listed for hearing on 06.02.2018, first on Board.

Sd/-

Bhaskara Pantula Mohan Member (Judicial) Date: 30.01.2018 Sd/-

M.K. Shrawat Member (Judicial)

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